

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 1627/2024

(Arising out of impugned final judgment and order dated 17-11-2023 in CWP No. 24967/2021 passed by the High Court Of Punjab & Haryana At Chandigarh)

THE STATE OF HARYANA

Petitioner(s)

VERSUS

FARIDABAD INDUSTRIES ASSOCIATION & ANR.

Respondent(s)

(IA No.14552/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 05-02-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Tushar Mehta, SG  
Mr. B.K. Satija, A.A.G.  
Mr. Jagbir Malik, AGG  
Mr. Rajat Nair, Adv.  
Mr. Akshay Amritanshu, AOR  
Mr. Samyak Jain, Adv.  
Ms. Anjali Kumari, Adv.  
Mr. Ayush Raj, Adv.

For Respondent(s) Mr. Nikhil Nayyar, Sr. Adv.  
Mr. Dhruv Gautam, AOR  
Ms. Sugandha Batra, Adv.  
Mr. Hiresh Choudhary, Adv.  
Ms. Surbhi Sharma, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice returnable on 16.07.2024.

Mr. Dhruv Gautam, learned counsel, who appears on caveat on behalf of respondent No.1, accepts and waives service of formal notice upon the said respondent.

Let notice be issued to other respondent(s).

List for final disposal on 16.07.2024.

(KAPIL TANDON)  
COURT MASTER (SH)

(NIDHI WASON)  
COURT MASTER (NSH)